

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 1615/89
MP-1327/90

New Delhi this the 7th Day of January, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)
Shri B.S. Hegde, Member (Judicial)

Om Prakash
son of Late Shri Dharam Singh,
Village Garhi Sampla,
District Rohtak

...Applicant

(By Advocate Shri P.P. Khurana)

Versus

Commissioner of Police,
Police Headquarters,
I.P. Estate,
New Delhi

...Respondent

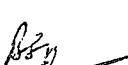
(By Advocate Ms. Anjana Gosain)

ORDER(ORAL)

(Hon'ble Mr. N.V. Krishnan)

The applicant has filed MP-1327/90 for a direction to the respondent to order the promotion of the applicant from the date his junior was promoted. The respondent has filed affidavit in which it is stated that the applicant was considered by the DPC in the year 1990 for promotion and he has been promoted w.e.f. 6.11.90 and the applicant has accepted that promotion. A copy of this affidavit has been served on the learned counsel for the applicant. In view of the submission made in the affidavit we find that nothing subsists in the MP and the MP is, therefore, dismissed, as having become infructuous.

2. Consequently, the OA wherein prayer has been made for this very purpose also does not subsist for adjudication. Accordingly, the OA also stands dismissed, as having become infructuous. No costs.


(B.S. Hegde)
Member (J)


(N.V. Krishnan)
Vice-Chairman

San.